

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 915 of 2020

Sharib Tanveer ... .. Petitioner

Versus

1. The State of Jharkhand

2. Zarqua Shafique ... .. Opp. Parties

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the petitioner : Mr. A. K. Kashyap, Sr. Advocate,  
Mr. Lalit Yadav, Adv.

For the State : Mr. Sardhu Mahto, A.P.P.

For the O.P. No. 2 : Mr. Arvind Kr. Choudhary, Advocate

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Order No. 04

Dated 25<sup>th</sup> June, 2020

Heard the learned counsel for the respective sides.

At the outset Mr. Arvind Kr. Choudhary, learned counsel for the O.P. No. 2 submits that he undertakes to deposit the court fee and welfare stamp on the Vakalatnama as soon the situation normalizes.

The petitioner apprehends his arrest in connection with Complaint Case No.93 of 2019 corresponding to T.R. No. 2054 of 2019.

The marriage of the complainant was solemnized with the petitioner on 06.02.2019. There was a demand of a car and on non-fulfillment of which she was subjected to torture. It has been alleged that the accused persons had attempted to burn her, but the neighbours had intervened and saved her. Ultimately she was deserted by the accused persons.

Mr. Arvind Kr. Choudhary, learned counsel for the O.P. No. 2 has stated that within four months of her marriage she was forced to leave her matrimonial house on account of demand of dowry and the torture meted out to her.

It appears from the allegations levelled in the complaint petition as well as in the solemn affirmation of the complainant that the same are general and omnibus in nature.

Regard being had to the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner, named above, is accordingly directed to surrender in the court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two

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sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Madhupur in connection with Complaint Case No.93 of 2019 corresponding to T.R. No.2054 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)

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